

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.07
C.P.(CAA) No.04/BB/2024

IN THE MATTER OF:

M/s. Jubliant Motorworks Pvt. Ltd.

... Petitioner

Order under Section 230-232 of Companies Act, 2013

Order delivered on: 11.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

: Shri Raghuram Cadambi

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to order dated 12.02.2024, OL has filed its report vide Dy.No.2791 dated 14.05.2024, Ld. Counsel for the IT Department has filed its report for Transferor Company No.1 i.e. Jubilant Motorwork (South) Pvt. Ltd. vide Dy.No.2986 dated 27.05.2024, and another IT report vide Dy.No.3620 dated 24.06.2024 for Jubilant Motorwork (South) Pvt. Ltd. & Ors. The CCI letter was received vide Dy.No.6078 dated 05.12.2023. The same are taken on record.
3. Ld. Counsel for the Petitioner has filed its replies to OL report, vide Dy.No.4039 dated and IT Report vide Dy.No.4038 dated 10.07.2024. The same are taken on record
4. Ld. Counsel for the Petitioner submits report from ROC/RD is still awaited. Therefore, ROC/RD is directed to file the report within two weeks' time and one week thereafter is granted to the Petitioner to file its response thereto, after duly serving the copy on the other side.
5. List the case on **22.08.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)